

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

ABHAY NUTRITION PRIVATE LIMITED

1.	Name of Corporate Debtor	ABHAY NUTRITION PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	15/05/2008
3.	Authority under which Corporate Debtors is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17121MH2008PTC182247
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Gut No - 84, Gundewadi Bhokardan Road, Jalna 431203 (Maharashtra)
6.	Date of closure of Insolvency Resolution Process	28/12/2019
7.	Liquidation Commencement Date of Corporate Debtor	07/02/2020 (Date of order by NCLT) 14/02/2020 (Date of order published by NCLT)
8.	Name, Address, Email Address, Telephone Number, and Registration Number of the insolvency professional acting as Liquidator	Name: Vikas Prakash Gupta Regd. add: C/o Dipti Enterprises, 55, Nehru Pulta, Itwari, Nagpur, Maharashtra , 440002.. Email: vikas.gupta@bngca.com Address for submission of claims and correspondence : 405, K. P. Aurum, Marol Maroshi Road, Opp. Seven Hills Hospital, Marol Naka, Andheri (East), Mumbai-400059. Email: liquidator.anpl@gmail.com IP Reg. No.: IBBI/IPA-001/IP-P00501/2017-18/10889
9.	Last date for submission of claims	15/03/2020
10.	Weblink for downloading relevant forms	https://www.ibbi.gov.in/home/Downloads (Liquidation Process)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the M/s Abhay Nutrition Private Limited on 07st February, 2020 (Order published on 14th February, 2020)

The stakeholders of Abhay Nutrition Private Limited are hereby called upon to submit their claims with proof of claims or update claims submitted during the corporate insolvency resolution process on or before 15th March, 2020, to the liquidator at the address for submission of claims and correspondence mentioned against item 08.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 18/02/2020

Place: Mumbai



Vikas Prakash Gupta

Liquidator

IP Reg. No.: IBBI/IPA-001/IP-P00501/2017-18/10889